

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-20/2003/146/A

From :- Shri Saptarshi Garg,
Jt.Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Smti. Indira Barman,
District & Sessions Judge,
Darrang, Mangaldai

Dated Guwahati, the th 10 January, 2022.

Sub:- **Station leave.**

Ref:- Your letter No. DJ(D) 168 Dated the 06.01.2022.

Madam,

With reference to the above, I am directed to inform you that **you have been granted station leave permission, with your official vehicle, at your own cost, from the evening of 07.01.2022 till the morning of 10.01.2022.** Further, the Addl. District & Sessions Judge, Darrang, Mangaldai and in his absence, the Chief Judicial Magistrate, Darrang, Mangaldai, and in her absence, the in-charge Chief Judicial Magistrate, Darrang, Mangaldai will remain in charge of your Court and office in your absence.

Yours faithfully,

Sd/L
JT.REGISTRAR (VIGILANCE)

Memo NO.HC.VII-20/2003/147/A, dated , 10-01-2022

Copy to:

- ✓ 1. The Project Manager, Gauhati High Court.

Sd/L
JT.REGISTRAR (VIGILANCE)
Rakha